

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3823
ANSWERED ON:17.12.2012
CHECK ON ILLEGAL CONSTRUCTION AROUND SEA
Ramkishun Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the airport, township, Mundra Port and Special Economic Zone have been developed near the sea without obtaining permission of the Ministry;
- (b) if so, the reasons therefor;
- (c) whether the Ministry has sent any written order to the State Government of Gujarat to demolish these illegal construction areas;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) Environment and Coastal Regulation Zone (CRZ) clearance for the Port Development and Environment clearance for Township of M/s Mundra Port and Special Economic Zone (SEZ) Limited [now named M/s Adani Port and SEZ Limited] have been granted by the Ministry of Environment and Forests and State Environment Impact Assessment Authority respectively. The Gujarat State Pollution Control Board has granted No Objection Certificate for the Airstrip at Mundra. Environment clearance for the SEZ at Mundra has not been granted.

(c) to (e) Based on the complaints alleging destruction of mangroves by M/s Adani Port and SEZ Limited, a Show Cause Notice was issued on 15.12.2010 to them. The Gujarat Coastal Zone Management Authority (GCZMA) was asked to examine and remove/dismantle the structures which are constructed in violation of Coastal Regulation Zone Notification, 1991 forthwith, following the due process. GCZMA informed that the location of the Township and Airstrip is beyond the CRZ area and the project proponent has obtained the requisite clearances, hence there is no violation of CRZ Notification, 1991.